

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **03.06.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/213(CHE)2023
NAME OF THE PETITIONER(S) : Babitha Sancheti
NAME OF THE RESPONDENT(S) : Sakthi Ganesh Textiles Pvt. Ltd.
UNDER SECTION : Sec 9 Rule 6 of IBC, 2016

ORDER

Present: Ms. Theyjusvini, Ld. Counsel for the Petitioner.
Shri.Prajeeth Prem, Ld. Counsel for the Respondent.

Proceedings of dated 02.05.2024 reveal that last opportunity was granted to the Respondent to file counter along with an application for condonation of delay. Though the copy was served on the Petitioner but due to defects raised by the Registry, the counter and the application were not accepted.

On the basis of the copy served on the Petitioner, Petitioner has filed the rejoinder.

Considering these facts, one last opportunity is granted to the Respondent to file the counter with condone delay application which may be filed within seven days from today failing which, counter will not be accepted.

List the petition for final hearing on **18.07.2024**.

Sd/-
VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)

Sd/-
SANJIV JAIN
MEMBER (JUDICIAL)

VS